

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3014
ANSWERED ON:18.08.2004
EXTRADITION TREATY BETWEEN INDIA AND PORTUGAL
Saradgi Shri Iqbal Ahmed

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and Portugal have decided to enter into an extradition treaty between them;
- (b) if so, the details in this regard;
- (c) the time by when the treaty is likely to be signed; and
- (d) the extent to which the said treaty will prove helpful in extraditing certain accused to India?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED)

- (a) & (b) Yes. The drafts of the proposed extradition treaty have been exchanged by both sides.
- (c) Conclusion of an extradition treaty involves detailed negotiations on legal and procedural issues. These negotiations are yet to commence with Portugal, and hence, it would not be possible to indicate a specific time frame in this regard.
- (d) The proposed treaty will provide a legal framework for seeking the extradition of fugitive offenders who are charged with extraditable offences.